

(c) Yes, Sir.

(d) and (e) As on 28th December, 2018, the NDSO has 4,93,778 records of offenders involved in sexual offences like rape, gang rape, eve teasing, stalking, child abuse etc.

Thriving illegal arms market

2315. SHRI G. C. CHANDRASHEKHAR: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether illegal arms market is thriving in different parts of the country posing serious security threat;

(b) if so, the details of illegal arms seized during the last three years, State-wise;

(c) whether illegal arms manufacturing factories are still operating in the country with connivance of authorities;

(d) if so, the details of such factories, State-wise;

(e) whether Government has issued a notification to create a National Database of Arms Licences system to which all arms licence holders will have to register by April, 2019; and

(f) if so, the steps taken by Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HANSRAJ GANGARAM AHIR): (a) to (d) 'Police' and 'Public Order' are the subject matter of States as per the Constitution. Prevention, detection, investigation and prosecution are primarily the responsibility of States. However, State/UT-wise detail of illegal arms seized during 2014-16, as per data available with National Crime Record Bureau, is given in the Statement (*See below*).

(e) and (f) Yes Sir, For effective follow up, necessary directives have been issued to all the licensing authorities and the process of online uploading of data is being monitored on regular basis by issuing reminders, conducting video conferences and seeking updates. So far 35,91,081 licence holders have been registered on National Database Arms Licences portal (as on 27th December, 2018).

Statement*State/UT-wise Seizure under Arms Act during 2014-2016*

Sl. No.	State/UT	Cases reported	Arms Seized (Total)	Unlicensed Arms	Licensed Arms	others
1	2	3	4	5	6	7
2014						
1.	Andhra Pradesh	121	109	62	7	40
2.	Arunachal Pradesh	26	47	42	5	0
3.	Assam	473	423	322	73	28
4.	Bihar	1764	1942	1790	24	128
5.	Chhattisgarh	782	684	225	1	458
6.	Goa	2	1	0	0	1
7.	Gujarat	586	682	560	32	90
8.	Haryana	1564	1697	1451	8	238
9.	Himachal Pradesh	18	20	4	15	1
10.	Jammu and Kashmir	181	230	142	5	83
11.	Jharkhand	459	408	343	15	so
12.	Karnataka	107	290	72	12	206
13.	Kerala	273	234	77	3	154
14.	Madhya Pradesh	11595	10077	3228	87	6762
15.	Maharashtra	1412	1488	788	40	660
16.	Manipur	11	51	so	0	1
17.	Meghalaya	59	29	18	0	11
18.	Mizoram	20	49	12	36	1
19.	Nagaland	222	377	329	19	29
20.	Odisha	533	763	241	92	430
21.	Punjab	513	557	495	11	51
22.	Rajasthan	5232	4939	1746	293	2900
23.	Sikkim	2	1	1	0	0
24.	Tamil Nadu	275	172	97	6	69
25.	Telangana	105	88	28	4	56

1	2	3	4	5	6	7
26.	Tripura	4	2	2	0	0
27.	Uttar Pradesh	25097	24583	15327	400	8856
28.	Uttarakhand	636	636	483	0	153
29.	West Bengal	2360	3632	3506	1	125
TOTAL (STATES)		54432	54211	31441	1189	21581
30.	Andaman and Nicobar Islands	0	0	0	0	0
31.	Chandigarh	17	18	14	0	4
32.	Dadra and Nagar Haveli	0	0	0	0	0
33.	Daman and Diu	0	0	0	0	0
34.	Delhi UT	753	1205	859	9	337
35.	Lakshadweep	0	0	0	0	0
36.	Puducherry	53	19	5	0	14
TOTAL (UTs)		823	1242	878	9	355
TOTAL (ALL INDIA)		55255	55453	32319	1198	21936

2015

1.	Andhra Pradesh	96	123	103	5	15
2.	Arunachal Pradesh	7	9	1	7	1
3.	Assam	470	526	360	152	14
4.	Bihar	1700	2158	2006	83	69
5.	Chhattisgarh	543	568	216	0	352
6.	Goa	3	4	4	0	0
7.	Gujarat	514	591	507	84	0
8.	Haryana	1741	1821	1711	11	99
9.	Himachal Pradesh	16	16	5	11	0
10.	Jammu and Kashmir	122	470	325	2	143
11.	Jharkhand	332	469	455	7	7
12.	Karnataka	116	103	83	19	1
13.	Kerala	170	269	155	9	105
14.	Madhya Pradesh	8946	8676	1933	174	6569
15.	Maharashtra	1192	1260	628	12	620

1	2	3	4	5	6	7
16.	Manipur	16	46	23	23	0
17.	Meghalaya	38	41	38	3	0
18.	Mizoram	30	40	31	7	2
19.	Nagaland	145	200	200	0	0
20.	Odisha	335	215	192	4	19
21.	Punjab	442	635	536	60	39
22.	Rajasthan	5894	6030	3345	17	2668
23.	Sikkim	1	1	1	0	0
24.	Tamil Nadu	219	218	154	5	59
25.	Telangana	77	69	61	2	6
26.	Tripura	4	4	3	0	1
27.	Uttar Pradesh	24609	24498	15833	416	8249
28.	Uttarakhand	317	246	105	75	66
29.	West Bengal	2365	3206	3129	0	77
TOTAL (STATES)		50460	52512	32143	1188	19181
30.	Andaman and Nicobar Islands	0	0	0	0	0
31.	Chandigarh	11	12	6	0	6
32.	Dadra and Nagar Haveli	0	0	0	0	0
33.	Daman and Diu	1	1	1	0	0
34.	Delhi UT	685	746	413	53	280
35.	Lakshadweep	0	0	0	0	0
36.	Puducherry	1	1	1	0	0
TOTAL (UTs)		698	760	421	53	286
TOTAL (ALL INDIA)		51158	53272	32564	1241	19467
2016						
1.	Andhra Pradesh	41	36	24	5	7
2.	Arunachal Pradesh	31	35	9	24	2
3.	Assam	324	364	307	55	2
4.	Bihar	1487	2737	2214	154	369
5.	Chhattisgarh	700	739	312	12	415

1	2	3	4	5	6	7
6.	Goa	5	3	3	0	0
7.	Gujarat	478	502	494	7	1
8.	Haryana	1822	2023	1799	64	160
9.	Himachal Pradesh	22	20	7	9	4
10.	Jammu and Kashmir	129	185	150	0	35
11.	Jharkhand	395	495	471	10	14
12.	Karnataka	111	122	102	17	3
13.	Kerala	140	196	127	5	64
14.	Madhya Pradesh	8136	8019	3709	32	4278
15.	Maharashtra	1370	1573	865	53	655
16.	Manipur	24	32	29	3	0
17.	Meghalaya	23	69	61	6	2
18.	Mizoram	12	16	7	9	0
19.	Nagaland	101	127	111	16	0
20.	Odisha	350	413	298	13	102
21.	Punjab	450	682	587	82	13
22.	Rajasthan	6406	5757	2863	14	2880
23.	Sikkim	1	1	1	0	0
24.	Tamil Nadu	190	252	200	4	48
25.	Telangana	87	93	42	2	49
26.	Tripura	3	3	3	0	0
27.	Uttar Pradesh	27227	27189	16990	439	9760
28.	Uttarakhand	614	621	376	2	243
29.	West Bengal	2524	3123	3119	4	0
TOTAL (STATES)		53203	55427	35280	1041	19106
30.	Andaman and Nicobar Islands	0	0	0	0	0
31.	Chandigarh	33	34	17	2	15
32.	Dadra and Nagar Haveli	0	0	0	0	0
33.	Daman and Diu	1	1	1	0	0
34.	Delhi UT	686	1049	765	9	275

1	2	3	4	5	6	7
35.	Lakshadweep	0	0	0	0	0
36.	Puducherry	6	5	1	0	4
	TOTAL (UTs)	726	1089	784	11	294
	TOTAL (ALL INDIA)	53929	56516	36064	1052	19400

Suspension of FCRA licences

2316. SHRIMATI VIJILA SATHYANANTH: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that Government has suspended the licences under Foreign Contribution Regulation Act (FCRA) of more than 150 Non-Governmental Organisations for six months;

(b) if so, the details thereof;

(c) whether it is also a fact that these NGOs have failed to open accounts in any of the 32 designated banks which have integrated their system with Public Financial Management System; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI KIREN RIJJU): (a) to (d): Yes, Sir. Central Government had issued directions under Section 46 of The Foreign Contribution (Regulation) Act, 2010 to all the NGOs/Associations registered under the FCRA, 2010 to open their designated Foreign Contribution accounts as well as utilization accounts in banks compliant with the provisions of the Public Financial Management System (PFMS). Presently, there are 59 such PFMS compliant banks.

The FCRA registration certificate of 156 NGOs/Associations who did not comply with the above directions given in the public notice dated 21.12.2017 and the show cause notice dated 29.06.2018 have been suspended *vide* this Ministry's order dated 06.12.2018.

A list of 59 PFMS compliant banks, Public Notice dated 21.12.2017, show cause notice dated 29.06.2018 and the suspension orders dated 06.12.2018 displaying the list of 156 suspended NGOs are available on the MHA website: www.fcraonline.nic.in